

FIR No.029723/2019

U/s 379/34 IPC

PS Rajouri Garden

State Vs. Harpreet @ Hunny @ Lundan

12.06.2020

Present: None for the State.

Ld. Counsel Mr. Anil Kumar Mishra for applicant/accused
Harpreet @ Hunny @ Lundan S/o Sh. Harvinder.

Report filed on behalf of IO/HC Om Prakash.

An application U/s 437 Cr.P.C. has been filed on behalf of accused Harpreet @ Hunny @ Lundan. It is stated that he has been falsely implicated in the present case and he is not a previous convict, nothing incriminating has been recovered from his possession and that he be enlarged on bail.

IO has stated in his reply that accused has been previously involved in cases, the previous conviction report has been annexed, praying that accused be not released.

Heard. Perused.

The present case pertains to offence of theft u/s 379 IPC. The previous involvement of the accused has been annexed, a perusal of which reveals that the accused has been involved for similar offences inasmuch as 64 other cases. In the above circumstances, the Court is not inclined to grant bail to the accused.

Hence, the application is dismissed.

Copy of this order be given dasti.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.623/2020
U/s 454/380/411/34 IPC
PS Nangloi
State Vs. Hemant @ Gini

12.06.2020

Present : None for the State.

Mr. Nagender Singh, Ld. Counsel for applicant/accused Hemant @ Gini S/o Basudev R/o RZ-31B, Laxmi Park, Saini Mohalla, Nangloi, Delhi.

An application U/s 437 Cr.P.C. has been filed on behalf of accused Hemant @ Gini.


Reply to the same has been received from IO ASI Sunil Kumar. During the course of arguments, Ld. Counsel for accused has sought for interim bail of 45 days in view of minutes of High Powered Committee and stated that accused is in JC since 05.06.2020, nothing incriminating has been recovered from his possession, he has been falsely implicated in the present case, he has not been previously convicted in any case and that he be granted interim bail.

IO, in his reply, has strongly objected to the same stating that accused is a habitual criminal, huge recovery of jewellery has been effected at his instance and from his possession and that he has used a JCL for committing crime. Previous involvement report has also been filed.

Arguments heard on the interim bail application.

Accused is stated to be in JC since 05.06.2020. Previous involvement report suggests that he has been involved in three other similar

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FIR No. 623/2020
U/s 454/380/411/34 IPC
PS Nangol
State Vs. Hemant @ Gini

-2-

cases of theft in dwelling houses. In view of minutes of High Powered Committee dated 28.03.2020, 07.04.2020, 18.04.2020 and 18.05.2020, it is not a fit case to grant interim bail.

Application is dismissed.

Copy of this order be given dasti.



(Ankanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.428/2020
U/s 380/457/411/34 IPC
PS Hari Nagar
State Vs. Sanjay @ Deepu @ Dhila

12.06.2020

Present : None for the State.

Mr. J. K. Tripathi, Ld. LAC for applicant/accused Sanjay @
Deepu @ Dhila S/o Sh. Bhagat Singh.

An application U/s 437 Cr.P.C. has been filed on behalf of accused Sanjay @ Deepu @ Dhila seeking interim bail in view of minutes of High Powered Committee. It has been argued that accused is in JC since 08.05.2020.

A certificate from Superintendent of Central Jail No.14, Mandoli has been received regarding satisfactory conduct of the accused.

Arguments heard on the interim bail application.

Accused is stated to be in JC since 08.05.2020. However, Section 457 and 380 IPC are also attracted. Section 457 IPC prescribes the punishment of maximum 14 years if the offence intended to be committed is theft during lurking house tresspass. Though a copy of FIR is not annexed with the application, but involvement of Section 380 IPC in FIR suggests allegations of theft also. Hence, without going into the merits, in view of the minutes of High Powered Committee dated 28.03.2020, 07.04.2020, 18.04.2020 and 18.05.2020, it is not a fit case to grant interim bail.

Application is dismissed.

Copy of this order be given dasti.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

**FIR No.130/2020
U/s 25/54/59 Arms Act
PS Nihal Vihar
State Vs. Nikhil Kumar**

12.06.2020

Present : None for the State.
Ld. Counsel Mr. K. P. Singh for the applicant/accused Nikhil
Kumar.

Report filed on behalf of IO/ASI Heera Lal.

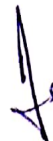
An application U/s 437 Cr.P.C. r/w Section 167 Cr.P.C. has been filed on behalf of accused Nikhil Kumar stating that he has been falsely implicated in the present case, no recovery has been effected from his possession, he is in JC since 22.02.2020, charge sheet has not been filed, accused is on bail in every other case and that he be granted bail.

IO has stated in his reply that accused has been involved in six criminal cases, previous involvement report has been annexed with the reply and that he be not granted bail.

Heard. Perused.

It transpires that accused was arrested on 23.02.2020 in the present case and he is in JC since then. Ld. Counsel for accused has also stated that charge sheet has not been filed in the present case till date. As per the mandate of Section 167 (2) CrPC, the prescribed period of 60/90 days has already expired and hence accused is entitled to statutory bail u/s 167 CrPC.

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FIR No.602/2020
U/s 25/54/59 Arms Act
PS Punjabi Bagh
State Vs. Vipin @ Judi etc.

12.06.2020

IO has moved an application for release of accused Vipin @ Judi S/o Mukesh R/o C-4/324, Sultan Puri, New Delhi in the present case.

Present: None for the State.

IO ASI Lal Chand No.542 West in person.

It is submitted that accused Vipin @ Judi was arrested on 07.06.2020 along with co-accused Anu @ Kunal with a motorcycle which was allegedly stolen property, that a countrymade pistol and a live cartridge was recovered from the possession of co-accused Anu. accused Vipin @ Judi stated that he obtained countrymade pistol from a supplier Nonu and gave it to co-accused Anu, thereafter the police tried to discover the whereabouts of supplier Nonu but to no avail. It is submitted that no evidence has been collected, neither any recovery has been effected from accused Vipin @ Judi and therefore, IO prayed for the release of accused Vipin @ Judi u/s 169 CrPC on the ground that there is no evidence against the accused Vipin @ Judi.

Heard.

In these circumstances when the IO states that he has no incriminating evidence against the accused Vipin @ Judi, this Court does not find it appropriate to remand accused Vipin @ Judi in JC. Accordingly, let accused Vipin @ Judi be released from the custody, if not required in any other case.

Application stands disposed of.

Copy of this order be given dasti to the IO and Jail Superintendent.

(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.7185/2020
U/s 379/411 IPC
PS Mundka
State Vs. Somvir

12.06.2020

Present: None for the State.
Ld. LAC Mr. J. K. Tripathi for applicant/accused Somvir S/o Sh. Ram Swaroop R/o House No.B-1227, J. J. Colony, Sawada, Delhi.

A query has been received from Dy. Superintendent, Central Jail No.1, Tihar relating to mentioning of incorrect FIR number in the bail order.

Documents perused.

It transpires that in the bail order FIR No.601/2020 was mentioned, which was infact bail application number. It is clarified that vide order dated 11.06.2020, accused Somvir has been granted interim bail for a period of 45 days in FIR No.7185/2020 u/s 379/411 IPC, PS Mundka in the case titled as State vs. Somvir.

Copy of order be sent to the Jail Superintendent.

Copy of order be given dasti.


(Aakanksha)
Duty MM/West/Delhi/12.06.2020

आकांक्षा
AAKANKSHA
महानगर दण्डाधिकारी महिला न्यायालय/
MM Mahila Court-05
जिला पुलिस कार्यालय नं. 353, तृतीय तल
West District, Room No. 353, 3rd Floor
तीरा हजारी न्यायालय, दिल्ली
Tis Hazari Courts, De

FIR No.010123/2020

U/s 379 IPC

PS Nangloi

State Vs. unknown

12.06.2020

Present: None for the State.

Ld. Counsel Sh. Keshav Mudgil for applicant Surender Kumar Satija, both in person.

No objection to the release of the vehicle bearing registration no. **DL 4S CT 6176 (Scooty TVS Jupiter ZX)** is tendered on behalf of the IO/HC Amit Kumar.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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आकंक्षा
AAKANKSHA
महानगर दफतरीकारी महिला न्यायालय
MM Mahila Court-05
जिला पश्चिम इलाका नं. 253, तृतीय तल
West District, Room No. 253, 3rd Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 4S CT 6176 (Scooty TVS Jupiter ZX)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 4S CT 6176 (Scooty TVS Jupiter ZX)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.010882/2020
U/s 379 IPC
PS Hari Nagar West
State Vs. unknown

12.06.2020

Present: None for the State.
Mr. Gaurav, son of applicant/registered owner Yashpal Sharma
in person.

No objection to the release of the vehicle bearing registration no.
DL 10SB 6308 (Honda Activa) is tendered on behalf of the IO/HC Vijay
Kumar.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari,
this Court is of the considered view that the vehicle has to be released as per
the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai
Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the
Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in
case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has
been held that :-

*"59. The valuable articles seized by the police may be released to the
person, who, in the opinion of the Court, is lawfully entitled to claim such
as the complainant at whose house theft, robbery or dacoity has taken
place, after preparing detailed panchnama of such articles; taking
photographs of such articles and a security bond.*

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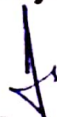
60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 10SB 6308 (Honda Activa)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 10SB 6308 (Honda Activa)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No. 360/2020
U/s 188 IPC
PS Paschim Vihar West
State Vs. Ass Mohd.

12.06.2020

Present: None for the State.
Ld. Counsel Mr. Karan Soni for applicant/owner Ass Mohd with applicant's son Salman Khan in person.

No objection to the release of the vehicle bearing registration no. **DL 4S AU 9242 (Motorcycle Super Splender)** is tendered on behalf of the IO/HC Deepak.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.



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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 4S AU 9242 (Motorcycle Super Splender)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 4S AU 9242 (Motorcycle Super Splender)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.205/2020

U/s 188 IPC

PS Mundka

12.06.2020

Present: None for the State.

Ld. Counsel Mr. Sita Ram Sharma for applicant/owner Tej Pal,
both in person.

No objection to the release of the vehicle bearing registration no.
DL 4S DA 7393 (Motorcycle Splender Plus) is tendered on behalf of the
IO/ASI Ramesh Kumar.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari,
this Court is of the considered view that the vehicle has to be released as per
the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai
Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the
Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in
case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has
been held that :-

*"59. The valuable articles seized by the police may be released to the
person, who, in the opinion of the Court, is lawfully entitled to claim such
as the complainant at whose house theft, robbery or dacoity has taken
place, after preparing detailed panchnama of such articles; taking
photographs of such articles and a security bond.*

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 4S DA 7393 (Motorcycle Splender Plus)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 4S DA 7393 (Motorcycle Splender Plus)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.291/2020
U/s 188/269/270 IPC
PS Mundka
State vs. Omsa Ram

12.06.2020

Present: None for the State.
Mr. Sanjeevan Kumar, applicant/registered owner in person.

No objection to the release of the vehicle bearing registration no. **DL 1PD 0155 (Bus)** is tendered on behalf of the IO/HC Kulbir.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 1PD 0155 (Bus)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 1PD 0155 (Bus)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.11203/2020
U/s 379 IPC
PS Nangloi
State Vs. unknown

12.06.2020

Present: None for the State.
Applicant/registered owner Ramphal Dahiya in person.


No objection to the release of the vehicle bearing registration no. **DL 4S BS 3721 (Yamah Scooty)** is tendered on behalf of the IO/ASI Sunil Kumar.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.DL 4S BS 3721 (Yamah Scooty) be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.DL 4S BS 3721 (Yamah Scooty) shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.154/2020
U/s 188 IPC
PS Mundka
State vs. Anand

12.06.2020

Present: None for the State.
Mr. Rajender applicant/registered owner in person.

No objection to the release of the vehicle bearing registration no. **HR 13 N5752 (Motorcycle Hero Splender)** is tendered on behalf of the IO/HC Joginder Singh.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**HR 13 N5752 (Motorcycle Hero Splender)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**HR 13 N5752 (Motorcycle Hero Splender)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.105/2020
U/s 279/337/338 IPC
PS Mundka

12.06.2020

Present: None for the State.
Mr. Mohit applicant/registered owner in person.

No objection to the release of the vehicle bearing registration no.
HR 63D 1319 (Bus) is tendered on behalf of the IO/HC Krishan.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**HR 63D 1319 (Bus)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**HR 63D 1319 (Bus)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.291/2020
U/s 188/269/270 IPC
PS Mundka
State vs. Omsa Ram

12.06.2020

Present: None for the State.
Mr. Sandeep Dalal, applicant/registered owner in person.

No objection to the release of the vehicle bearing registration no.
RJ 18PB 0738 (Bus) is tendered on behalf of the IO/HC Kulbir.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

Contd...2/-



60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**RJ 18PB 0738 (Bus)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**RJ 18PB 0738 (Bus)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No. 152/2020
U/s 188 IPC
PS Mundka
State Vs. Anita Gupta

12.06.2020

Present: None for the State.

Ld. Counsel Mr. Ajay Sharma for applicant/owner Anita Gupta with applicant's son Mr. Akhilesh Kumar Gupta in person.

No objection to the release of the vehicle bearing registration no. **DL 8C AT 3161 (Mahindra TUV 300)** is tendered on behalf of the IO/HC Pardeep Dahiya.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.



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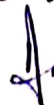
60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 8C AT 3161 (Mahindra TUV 300)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 8C AT 3161 (Mahindra TUV 300)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

Challan No.DL67292003180633570-71
Vehicle No. DL 1RZ 4717

12.06.2020

Present: None for the State.
Mr. Ramesh, applicant/registered owner in person.

An application for preponement is filed before this Court. Heard.
Allowed.

No objection to the release of the vehicle bearing registration no.
DL 1RZ 4717 (Auto) is tendered on behalf of the IO/ASI B. S. Negi.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari,
this Court is of the considered view that the vehicle has to be released as per
the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai
Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the
Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in
case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has
been held that :-

*"59. The valuable articles seized by the police may be released to the
person, who, in the opinion of the Court, is lawfully entitled to claim such
as the complainant at whose house theft, robbery or dacoity has taken
place, after preparing detailed panchnama of such articles; taking
photographs of such articles and a security bond.*



Contd...2/-


60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 1RZ 4717 (Auto)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 1RZ 4717 (Auto)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.


(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR No.10754/2020
U/s 379 IPC
PS Khyala
State vs. Sanjay Khan

12.06.2020

Present: None for the State.
Mr. Rupin Singh, Ld counsel for applicant/registered owner
Lalman, both in person.

This is an application for release of vehicle bearing registration no. **DL 9S AN 9509 (Maestro)**, the reply to which has been filed by SI Chhote Lal.

It is stated by IO in the reply that the scooty in question was recovered at the instance of accused Sanjay Khan, accused was arrested in another FIR No.198/2020 u/s 379 IPC, he could not be arrested in the present case despite taking permission from the Court since the accused in Covid-19 ward in Tihar Jail.

Application perused. Submissions heard.

In the opinion of this court, the grounds furnished by IO for non-release of vehicle in question are not adequate. Non-apprehension of accused (despite knowing his whereabouts and the vehicle in question being recovered at his instance) cannot be a ground for non-release of the vehicle to its owner, in absence of any ground as to whether the vehicle was required for investigation or not. Accordingly, application is allowed.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-



Contd...2/--

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.DL 9S AN 9509 (Maestro) be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.DL 9S AN 9509 (Maestro) shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.0142/2020
U/s 394/365/411/34 IPC
PS Punjabi Bagh
State Vs. Bunty

12.06.2020

Fresh charge sheet filed.

Present: None for the State.

IO ASI Surat Singh in person.

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up on 15.07.2020 before the concerned Court.

As prayed, copy of order be given dasti to the IO.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

**FIR No.47/2020
U/s 188 IPC
PS Punjabi Bagh
State Vs. Pawan**

12.06.2020

Fresh charge sheet filed.

Present: None for the State.

IO ASI Surat Singh in person.

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up on 15.07.2020 before the concerned Court.

As prayed, copy of order be given dasti to the IO.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.189/17

U/s 307/34 IPC and Section 25/54/59 Arms Act

PS Mundka

State Vs. Amit @ Toto etc.

12.06.2020

Fresh charge sheet filed.

Present: None for the State.

Ct. Amit on behalf of IO ASI Ramesh Kumar in person.

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up on 15.07.2020 before the concerned Court.

As prayed, copy of order be given dasti to the IO.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.225/19
PS: Paschim Vihar East
State Vs. Rakesh Kumar Madan

12.06.2020

Present: None.

Report not received.

Let fresh report be called for 13.06.2020.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.63/19
PS: Paschim Vihar East
State Vs. Rakesh Kumar Madan

12.06.2020

Present: None.

Report not received.

Let fresh report be called for 13.06.2020.

(Aakanksha)

Duty MM/West/Delhi/12.06.2020

IN THE COURT OF METROPOLITAN MAGISTRATE, TIS HAZARI
COURTS, WEST DELHI.

Application no. ___/2020

IN THE MATTER OF:

STATE

VERSUS

NARINDER KUMAR

SHO/20 to report
for 12/06/20

FIR NO. 089/20

U/S 279/337 IPC

P.S: - KIRTI NAGAR

Duty mm Delhi
09/06/20

Vehicle no. DL9CAJ0597 (ACCENT)

INDEX

S.No.	Particulars	Pages	Court Fees
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2.	Copy of FIR No.0089/20	3-5	
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4.	Copy of Aadhaar Card of owner/applicant	7	
5.	Copy of RC	8	
6.	Insurance of Bike	9	
7.	Vakalatnama	10	2/- 25/-

3
have received.
DELHI 09/06/20.

Narinder
APPLICANT/OWNER

THROUGH
DATE: 09.06.2020

Jeet Singh
JEET SINGH
(Advocate)

Pr: None

Putup for consideration
On 18/06/2020
↓
NAMI West/Delhi
15/2020

Shalu & Anr. Vs. Neeraj Gondia
Complaint Case No.131/17

07.06.2020

Present:- None.

At the very outset, it is observed that there is no order on record for putting up the matter for 07.06.2020. It is observed that no notice has been issued in pursuance of previous order dt. 22.05.2020. Let the same again be complied for 12.06.2020.

(Deepika Thakran)
DUTY MM(WEST)
07.06.2020

12/06/2020

Pr: N Anr

Put up on 17/06/2020.

Donmi West Dutt
12/06/2020

FIR No.248/17
PS Nangloi
State Vs. Aakash @ Ajju

12.06.2020

Present: None for the State.
Ld. Counsel for applicant accused Aakash @ Ajju.

This is an application seeking direction from Superintendent Jail No.4, Tihar Jail to provide the details of cases in which accused is in custody. Case details have been furnished by Dy. Superintendent, Central Jail No.4 stating that accused Aakash @ Ajju is not traceable.

Details have been provided to Ld. counsel for the accused.
Hence, application is disposed of as aforesaid.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.85/2020
PS Patel Nagar
State Vs. Gaurav KAKkar

12.06.2020

Present: None for the State.

Report dated 05.06.2020 filed by the Jail Superintendent.

Report perused.

Accused has been granted interim bail vide order dated
01.06.2020 by the Ld. Sessions court.

Application is disposed of.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.318/18
PS Patel Nagar
State Vs. Lakhwinder @ Suresh

12.06.2020


Present: None for the State.

Report dated 05.06.2020 filed by the Jail Superintendent.

Report perused.

Accused is presently lodged in jail.

Application is disposed of.


(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 251/20
PS: Patel Nagar
U/s 392/411/34 IPC
State Vs. Aman

12.06.2020

Present: None

Put up for consideration on 20.06.2020.


(Aakanksha)


Duty MM/West/Delhi/12.06.2020

FIR 20/2020
PS: Nihal Vihar
U/s 392/411/34 IPC
State Vs. Baljeet Singh

12.06.2020

Present: None

Put up for consideration on 20.06.2020.


(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 137/2020
PS: Punjabi Bagh
U/s 356/379/411/34 IPC
State Vs. Gurav @ Gauri

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 158/2020
PS: Nangloi
State Vs. Bharat @ Rahul

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 205/15
PS: Tilak Nagar
State Vs. Rajender

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Ananksha)
Duty MM/West/Delhi/12.06.2020

FIR 225/2020
PS: Punjabi Bagh
State Vs. Anil Kumar Sharma

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 343/2019
PS: Nihal Vihar
State Vs. Rohit @ Raj Kumar

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 497/2020
PS: Paschim Vihar
State Vs. Shanker

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Aakanksha)
Duty MM/West/Delhi/12.06.2020

525/18
FIR ~~252/18~~
PS: Paschim Vihar West
State Vs. Raja Sonkar

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 548/2020
PS: Punjabi Bagh
State Vs. Rakesh

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 9043/2020
PS: Paschim Vihar East
State Vs. Surender Nishad

12.06.2020

Present: None

Put up for consideration on 20.06.2020.



(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR 34517/18
PS: Punjabi Bagh
State Vs. Sageer Ahamed

12.06.2020

Present: None

Put up for consideration on 20.06.2020.


(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR No.199/2020
U/s 392/411 IPC
PS Ranjit Nagar
State vs. Bobby

12.06.2020

Present: None for the State.
Ld. Counsel Mr. Aslam Khan Malik for applicant/accused
Bobby S/o Sh. Sushil R/o C-121, New Ranjeet Nagar, Delhi.

This is an application for giving directions to the IO regarding non-release of accused in FIR No.199/2020. It is stated on behalf of accused that he was granted bail on 06.06.2020, his bail bonds were furnished on 07.06.2020, which were sent to Jail Superintendent concerned for attestation of signature. However, a report was received that offence u/s 411 IPC was not mentioned in the order sheet, due to which accused has not been released till date. It is further submitted on behalf of accused that vide order dated 08.06.2020, the concerned Ld. Duty MM has also made an amendment adding Section 411 IPC to the said bail order, however, upon failure regarding communication of the said order to the Jail Authorities, the accused could not be released.

Heard.

Ld. Counsel for the accused has placed on record an order dated 07.06.2020 whereby bail bonds were furnished by accused in compliance of bail order dated 06.06.2020, the order dated 07.06.2020 also mentions FIR No.199/20 u/s 392 IPC.

Ld. Counsel for accused submits that the bail order dated

Contd...2/-



FIR No.199/2020
U/s 392/411 IPC
PS Ranjit Nagar
State vs. Bobby

-2-

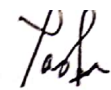
06.06.2020 and the amendment order dated 08.06.2020 are not available on the District Court website nor have they received any dasti copy of the same.

Accordingly, let Ahlmad of the concerned Courts (Ahlmad to the Court of Ms. Sonam Gupta, Ld. MM, West, THC regarding order dated 06.06.2020, and Ahlmad to the Court of Ms. Deepika Thakran, Ld. MM, West, THC regarding order dated 08.06.2020) submit a copy of above orders on 15.06.2020.

Copy of this order be given dasti.

(Aakanksha)

Duty MM/West/Delhi/12.06.2020

- INFORMIA - P.S. 

FIR No.94/2020
U/s 25/54/59 Arms Act
PS Rajouri Garden
State Vs. Pankaj Kumar

12.06.2020

Present: None for the State.
Ld. Counsel Mr. Alamine for applicant/accused Pankaj Kumar.

This is an application seeking regular bail.

Reply to the bail application was filed by IO on 05.06.2020.
However, vide order dated 06.06.2020, IO was directed to be present in person, which was not been complied with.

It is submitted by Ld. Counsel for the accused that the IO concerned was quarantined, which was the reason for non-compliance of previous order and that Ld. Duty MM on 06.06.2020 wished to seek certain clarification on reply of IO. Ld. Counsel for the accused also states that accused was granted interim bail for 45 days by Rohini Jail Authorities during the lockdown, which expired on 26.05.2020 but accused was unable to surrender himself on that day due to his mother suffering heart diseases and having suffered a heart attack.

In view of the above circumstances, this Court is of the opinion that if interim bail was granted to the accused during lockdown, the same has been automatically extended vide order dated 15.05.2020 in WP (C) No.3037/2020, wherein Hon'ble High Court of Delhi has ordered that all the matters pending before subordinate Courts wherein the interim order issued were

Contd...2/-



FIR No.94/2020
U/s 25/54/59 Arms Act
PS Rajouri Garden
State Vs. Pankaj Kumar

-2-

subsisting as on 15.05.2020 and expired or will expire thereafter, the same shall stand automatically extended till 15.06.2020 or until further orders. Accordingly, the interim bail granted to the above named accused stood automatically extended till 15.06.2020 in view of above order of Hon'ble High Court of Delhi.

As regards grant of regular bail, be put up on 15.06.2020.

Copy of this order be given dasti.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

U/Venue Release/
/...Jaini

CF CMAJ

①/1

FIR No.181/18
U/s 186/353 IPC r/w Section 25 Arms Act
PS Crime Branch
State Vs. Pancham Singh Rawat

12.06.2020

Present: None for the State.
Mr. Manish Kumar, Ld. Counsel for applicant/accused Pancham Singh Rawat.

Ld. Counsel for the applicant/accused has submitted that the hearing in the present application may be conducted through video conferencing.

It is stated by Ld. Counsel for the accused that charge sheet has already been filed and he seeks regular bail of accused. Accordingly, Ahlmad of the concerned Court is directed to place the file before the Ld. Duty MM on 16.06.2020.

(Aakanksha)

Duty MM/West/Delhi/12.06.2020

FIR No.622/2020
U/s 379/356/411/34 IPC
PS Nihal Vihar
State Vs. Santosh

12.06.2020

Present: None for the State.
Ld. Counsel Mr. A. K. Singh for applicant/accused Santosh S/o
Anil Kumar, Aged about 22 years.

Report not received.

It transpires that vide order dated 07.06.2020, IO concerned was directed to file fresh reply regarding the status of co-accused Saddam as to whether he has been enlarged on bail or not as well as previous involvement report of accused Santosh. But the same has not been complied with till date.

IO is directed to comply with the order positively till the next date of hearing.

Be put up for report on 16.06.2020.

Copy of this order be sent to the SHO concerned.

Copy of this order be given dasti.

(Aakanksha)

Duty MM/West/Delhi/12.06.2020

eFIR No.165/20
U/s 379/411 IPC
PS Tilak Nagar
State Vs. Aman

12.06.2020

Present: None for the State.
Mr. Tajender Singh, Ld. Counsel for applicant/accused Aman
S/o Kamal Sharma, both in person.

This is an application for grant of regular bail.

Today, four applications for bail of same accused has been filed
before this Court.

Reply to the same has been filed by IO/HC Sumer Singh.

The previous involvement report suggests involvement of
accused in 27 other cases. However, it is submitted by the Ld. Counsel that
he has been discharged in almost all the cases. But no such status has been
filed by IO concerned. Accordingly, IO is directed to denote status of all the
27 other cases, as to whether the accused has been discharged or on bail etc.
on 18.06.2020.


(Aakanksha)

Duty MM/West/Delhi/12.06.2020

e-FIR No.131/2020
U/s 379/511 IPC
PS Tilak Nagar
State Vs. Aman

12.06.2020

Present: None for the State.
Mr. Tajender Singh, Ld. Counsel for applicant/accused Aman
S/o Kamal Sharma, both in person.

This is an application for grant of regular bail.

Today, four applications for bail of same accused has been filed before this Court.

Reply to the same has been filed by IO/SI Vinod Kumar.

The previous involvement report filed by IO in e-FIR No.165/2020 suggests involvement of accused in 27 other cases. However, it is submitted by the Ld. Counsel that he has been discharged in almost all the cases. But no such status has been filed by IO concerned. Accordingly, IO is directed to denote status of all the 27 other cases, as to whether the accused has been discharged or on bail etc. on 18.06.2020.


(Aakanksha)
Duty MM/West/Delhi/12.06.2020

FIR No.38/2020
U/s 379/411 IPC
PS Tilak Nagar
State Vs. Aman

12.06.2020

Present: None for the State.
Mr. Tajender Singh, Ld. Counsel for applicant/accused Aman
S/o Kamal Sharma, both in person.

This is an application for grant of regular bail.

Today, four applications for bail of same accused has been filed
before this Court.

Reply to the same has been filed by IO/HC Rajender Kumar.

The previous involvement report filed by IO in e-FIR
No.165/2020 suggests involvement of accused in 27 other cases. However,
it is submitted by the Ld. Counsel that he has been discharged in almost all
the cases. But no such status has been filed by IO concerned. Accordingly,
IO is directed to denote status of all the 27 other cases, as to whether the
accused has been discharged or on bail etc. on 18.06.2020.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

CC No.
**Gurpreet Singh vs. Navdeep Singh @ Raja
PS Khyala**

12.06.2020

Present: None for the State.
Ld. Counsel Mr. Yashpal Jolly for applicant/
Complainant/Gurpreet Singh.

A complaint u/s 200 CrPC along with an application u/s 156 (3) CrPC has been filed by the complainant.

Vide this order, application u/s 156 (3) CrPC shall be disposed of.

Arguments heard.

Reply/status report has already been filed by IO SI Chhote Lal.

According to the reply, on 09.05.2020 complainant's brother Harpreet Singh was going to Gurudwara Bhatta Sahib Road where four people namely Shanky, Raja, Romi and Raja (Maan) abused him and started beating him; upon being informed by someone complainant, his brother Jaspal and his father went to the spot to find all the above named persons beating the complainant's brother Harpreet while he was plying on the road; when they tried to intervene all the above named persons attacked them with sword whereby injuring complainant and his father; thereafter all of them went away by threatening to kill them in case any complaint is registered.

It is further stated that MLC of Gurpreet Singh and Amarjeet Singh was obtained which recorded "simple result" and NCR No.14/2020 u/s 323/506 IPC was registered.



Contd...2/-

-2-

Complainant has also placed on record certain photographs regarding holding of swords and injuries.

Perusal of the status report makes it clear that the facts as stated themselves constitute commission of cognizable offence. Accordingly, application 156 (3) CrPC is hereby allowed.

Concerned SHO is directed to register the FIR on the basis of present complaint given in the Court and file compliance report by 18.06.2020, after receiving the copy of this order.

Copy of this order be sent to the SHO concerned for compliance.

Put up for awaiting report on behalf of SHO concerned for 18.06.2020.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020

**e-FIR No.68/2020
U/s 379/411 IPC
PS Tilak Nagar
State Vs. Aman**

12.06.2020

Present: None for the State.
Mr. Tajender Singh, Ld. Counsel for applicant/accused Aman
S/o Kamal Sharma, both in person.

This is an application for grant of regular bail.

Today, four applications for bail of same accused has been filed before this Court.

Reply to the same has been filed by IO/ASI Ami Lal.

The previous involvement report filed by IO in e-FIR No.165/2020 suggests involvement of accused in 27 other cases. However, it is submitted by the Ld. Counsel that he has been discharged in almost all the cases. But no such status has been filed by IO concerned. Accordingly, IO is directed to denote status of all the 27 other cases, as to whether the accused has been discharged or on bail etc. on 18.06.2020.



(Aakanksha)

Duty MM/West/Delhi/12.06.2020